

agreement written and signed by the erstwhile State of Vindhya Pradesh on the one hand—which is now a component of Madhya Pradesh—and the State of Uttar Pradesh on the other, before the dam was begun and before lands in Madhya Pradesh were submerged by water. We want the implementation of that agreement. Will the Government, therefore, help us to get the old agreement implemented?

Hafiz Mohammad Ibrahim: At present there is no such evidence before me on the basis of which I can confirm what has been said by hon. friend.

डा० गोविन्द दास : अध्यक्ष जी, बात यह है कि मध्य प्रदेश सरकार और उत्तर प्रदेश सरकार का यह मामला इस बांध के बनने से पहले ही तै हो चुका था, और इस हालत में जबकि दोनों सरकारें उसको कार्य रूप नहीं दे रही हैं, क्या केन्द्रीय सरकार बीच में पड़ कर इन मामले को निपटा सकेगी ?

श्री रघुनाथ सिंह : प्वाइंट ऑफ़ आर्डर—
मध्य प्रदेश सरकार उस वक्त थी ही नहीं ।

अध्यक्ष महोदय : अगर मेम्बर साहिबान इस मामले पर और ज्यादा बहस करना चाहते हैं तो वह अपना तरीका ढूँढ ले । जो जवाब है वह आपके सामने आ गया । उन्होंने कहा कि दोनों चीफ़ मिनिस्टर्स के दरम्यान यह मामला चल रहा है ।

डा० गोविन्द दास : मामला यह है कि चीफ़ मिनिस्टर इसको आपस में नहीं निपटा पा रहे हैं ।

Mr. Speaker: Order, order. He is arguing.

Shri Tyagi: I want to raise another point of order. Would you allow a State Government being accused of fulfilling or not fulfilling an agreement, without the House knowing the facts? My hon. friend there is levelling charges against Uttar Pradesh

Government and so is my neighbour from Uttar Pradesh. It is difficult.

Mr. Speaker: I tried to persuade the hon. Member on this side. He might try with his neighbour! Next question.

Gulhati Commission

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- *177. { **Shri Bhagwat Jha Azad:**
Shri A. K. Gopalan:
Shrimati Maimoona Sultan:
Shri Vidya Charan Shukla:
Shri Umanath:
Shri Basappa:
Shri Venkatasubbiah:
Shri M. R. Krishna:
Shri E. Madhusudan Rao:
Shri M. N. Swamy:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Gulhati Commission appointed to go into the question of sharing of waters of the rivers Krishna and Godavari has since submitted the report;

(b) if not, the reasons for the delay; and

(c) when the report is likely to be received?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):
(a) No, Sir.

(b) and (c). The Krishna-Godavari Commission had been asked to submit its report by November, 1961. It could not complete its task as quite voluminous data had to be collected and a large number of studies carried out. The Commission is expected to submit its report in July, 1962.

Shri Bhagwat Jha Azad: Is it a fact that in the meantime the two State Governments between themselves are trying to settle the issue and that therefore the report is being delayed?

Hafiz Mohammad Ibrahim: No; not at all.

Shri Iqbal Singh: May I know whether it will not be advisable to submit all these data to the River

Board so that there may again be no dispute about sharing the waters of the dam?

Hafiz Mohammad Ibrahim: At present no River Board exists at all. It will come into being sometime afterwards.

Shri Umanath: May I know whether the Madras Government has been called upon by the Commission to submit a memorandum to the Commission and, if so, whether the terms of reference will permit recommendations on that memorandum?

Mr. Speaker: The question is whether the Madras Government has been asked by the Commission to submit a memorandum. Have any memoranda been asked for by the Commission from different States?

Hafiz Mohammad Ibrahim: The Commission or the Government?

Mr. Speaker: The Commission.

Hafiz Mohammad Ibrahim: It is possible that the Commission might have asked for certain data, but as far as the Government are concerned the Government have asked for nothing.

Shri Thirumala Rao: The Commission is asked to go into the question of sharing of waters from the rivers, but the Chairman of the Commission, Mr. Gulhati, has definitely stated that they are asked to collect data about the total quantity of water available in these rivers. May I know whether they are also charged with the duty of apportioning water to the different States or they are only a technical commission to assess the total quantity of water available?

Hafiz Mohammad Ibrahim: The Commission has nothing to do with the distribution. They are only to collect the data and to point out the water and possibility of utilisation by the various States. That will be done by the States themselves through the Centre or among themselves.

Shri Basappa: Since the Gulhati Commission has no powers to make

allotment of shares of water, may I know whether the State Government of Mysore has asked the Centre to appoint a Tribunal under the Act to decide these matters?

Hafiz Mohammad Ibrahim: No State Government has so far made any such request.

Shri Shivananjappa: May I know whether it is a fact that the Andhra Pradesh Government are going ahead with the Srisaïlam Project without consulting the Central Government when the whole question is pending before the Gulhati Commission?

Mr. Speaker: That would be a different thing altogether.

Hafiz Mohammad Ibrahim: As far as the projects are concerned, all the projects which were included in the Plan or are going to be included in the Plan will get water out of these rivers, and in future there will be refusal.

Shri Yallamanda Reddy: May I know whether this Government has asked the State Government of Andhra Pradesh to stop work on the two projects of Srisaïlam and Pochampad pending finalisation of this report?

Hafiz Mohammad Ibrahim: As far as my knowledge goes, there arises no necessity of asking any State Government to do anything. They are doing just the same thing as they should, and they are awaiting the report of the Commission.

Shri Thirumala Rao: May I know whether the Central Government is aware that the Chairman of this Commission which is entrusted with the task of assessing the waters that pass through the States concerned is inviting correspondence and applications for waters from States through which these rivers—Krishna and Godavari—do not pass at all?

Hafiz Mohammad Ibrahim: It is not at least my knowledge that any such thing has been done, that anything has been invited from States which are not concerned with it.

Shri Nath Pal: Sir, may I make a humble suggestion? In view of the replies that we got to all the questions addressed to the hon. Minister, either you should persuade the Government immediately to appoint a Deputy Minister or all the questions addressed to the Minister may be held over. This I say in all humility and humbleness to him.

The Minister of Finance (Shri Morarji Desai): Sir, it is an operation which is not warranted. The replies to questions that have been given have been very explicit and clear.

Shri Hari Vishnu Kamath: Far from explicit.

Shri Nath Pal: Not a single question has been answered (*Interruption*).

Mr. Speaker: Order, order. We have got to exercise some restraint when we are making such observations. If the hon. Members do not feel satisfied certainly they can write to me, but I have no authority to ask the Government to appoint any Minister or do this thing or that thing. These observations do not look nice when they are made here.

Shri Raghunath Singh: They should be expunged.

Mr. Speaker: We ought to be careful in this respect. The House has taken note of how the questions are being answered. The hon. Minister has been trying his best to give those answers as precisely as he possibly can. If the information given is not enough, there are other methods by which this can be pursued and pressed further. If any hon. Member feels that the information given is not sufficient and a notice is given to that effect, if I also agree that the information is not enough, certainly I would consider whether some other opportunity might be afforded. In any case, this should not be the approach in these matters. It is not fair.

Shri Nath Pal: On a point of explanation. I will be immensely sorry if any offence was conveyed by my remarks. I have nothing but the

highest regard and respect for the hon. Minister. May I say that the suggestion that I made was in fairness to him? When we feel that the burden may be too much for any particular Member or Minister, are we not entitled to make a suggestion that a deputy may be appointed to relieve a part of his burden? By that remark or suggestion no aspersion was intended to be cast on the hon. Minister. I have the highest regard for him.

The Minister of Health (Dr. Sushila Nayar): I suggest Sir that the whole of this discussion may please be expunged from the proceedings.

Mr. Speaker: The question hour is over. We will take up the next item.

WRITTEN ANSWERS TO QUESTIONS

दिल्ली के अस्पतालों में रोगी

*१६२. श्री प्रकाशवीर शास्त्री : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के अस्पतालों में रोगियों की संख्या बराबर बढ़ रही है ;

(ख) यदि हां, तो क्या यह भी सच है कि रोगियों की संख्या का अनुपात इतना अधिक हो गया है कि डाक्टर रोगियों पर पूरा ध्यान नहीं दे पाते हैं ;

(ग) यदि हां, तो क्या सरकार अस्पतालों की संख्या अथवा डाक्टरों की संख्या बढ़ाने पर कुछ विचार कर रही है ; और

(घ) यदि हां, तो यदि कोई योजना बनाई गई है तो उसकी रूपरेखा क्या है ?

स्वास्थ्य मंत्री (डा० सुनीला नायर) :

(क) से (घ). एक विवरण सभा-घटल पर रख दिया गया है ।

विचारण

(क) जी हां ।